

3
Notices not issued as per
direction given by the office. Now
the Bench Section has suggested
next date i.e. 19.1.93
necessary ~~is~~ Directions may
be given

Issue notice...
Deputy Registrar 13/1/92

Notice is issued to both
the side on 18.11.92

PER TRIBUNAL :

7/9/92

This matter is kept on
Sine - die list. As per
directions of the Hon'ble
Vice Chairman the same has
been fixed for Final Hearing
on ~~11/12/92~~ 2/11/92. Nypur
Issue notice to both the Sides
as per orders passed by the
Registrar on 26/8/88

Date : 19/92 Dy. Registrar

Dated: 19.1.93

Mr. R. K. Lokhande,
Counsel for the applicant. Mr.
R. Darda, Counsel for the respondents.

Mr. Lokhande has undertaken
to file his vakalatnama within
a couple of days. Mr. Darda
states that he has served copy
of the reply to the Counsel for
the applicant - which is not on
~~our~~ our record & copies ^{reply} have been given to
He also agrees
to give additional copy of reply
to the Counsel for the applicant,
who may file rejoinder if he
so desire within four weeks with
an advance copy to the Counsel
for the respondents. Keep the
Case for final hearing on 16.6.93.

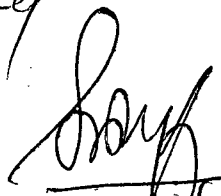
(V. D. Deshmukh) (M. T. Priolkar)
M(J) M(A)

(4) Pt 11/2/94

File seems not-listed for final hearing on 16/6/93. fix the case for final hearing on 12/4/94 at Nagpur inform the parties accordingly

Notices issued to Applicant/Respondents on 14/2/94.

13/2/94

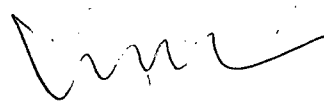

11/4/94 SD

Dated: 18.4.94 Camp: Nagpur

None for the applicant. Shri R. P. Darda for the respondents.

Copy of the reply has not been filed. Shri Darda supplies only one copy of the written statement. In pursuance of the order dated 19.1.93 he undertakes to supply another copy.

Since no one is appearing on behalf of the applicant, the OA is dismissed in default of appearance of the applicant.

M R Kohatkar 
(M. R. Kohatkar) (M. S. Dashpande)
MCA NC.

dg. 18/4/94.
Order/Judgment despatched to Applicant/Respondent (s) on 16/6/94.
17/6/94.